NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.249/Chd/J&K/2017

In the matter of:

Suraj Motor Pvt. Ltd.

...Petitioner

Versus

Registrar of Companies, J&K

...Respondent

Present: Mr. Ferry Sofat, Advocate for the petitioner.

It is inter alia contended that the company is carrying on the business and has even prepared the balance sheets of all the previous years and in support of this contention learned counsel for the petitioner refers to the audited balance sheets of the years 2013-14, 2014-15 and 2015-16. It is further contended that the Income Tax and VAT returns of all the years were being filed copies of which have been enclosed.

Notice of this petition for 15.12.2017 to the Registrar of Companies, Jammu & Kashmir and also to the Chief Commissioner of Income Tax/Principal Commissioner of Income Tax, under whose jurisdiction the petitioner-company is being assessed mentioning PAN No. of the company. The petitioner is directed to collect notice from the Registry and send to both these Authorities alongwith copy of the petition as well the entire Paper Book immediately by Speed Post and file the affidavit of service of the above Authorities alongwith the postal receipts and the tracking reports of the Postal Department.

> Sd/-(Justice R.P. Nagrath) Member(Judicial)